

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 205/MP/2021

- Subject** : Petition under Section 62(a) and 79(1)(a) of the Electricity Act, 2003 read with Regulation 76 and 77 of the CERC (Terms and Conditions of Tariff) Regulations, 2019 read with Regulation 111 of the CERC (Conduct of Business) Regulations, 1999 for recovery of additional expenditure incurred due to ash transportation charges consequent to Ministry of Environment, Forest & Climate Change, Government of India Notification dated 3.11.2009 & Notification dated 25.1.2016 on a recurring basis.
- Petitioner** : NTPC Limited
- Respondents** : Uttar Pradesh Power Corporation Limited & 37 ors
- Date of Hearing** : **21.1.2022**
- Coram** : Shri I.S. Jha, Member
Shri Arun Goyal, Member
Shri Pravas Kumar Singh, Member
- Parties Present** : Shri Ventakesh, Advocate, NTPC
Shri Ashutosh K. Srivastava, Advocate, NTPC
Ms. Mehak Verma, Advocate, NTPC
Ms. Isnain Muzami, Advocate, NTPC
Shri Anand Sagar Pandey, NTPC
Shri Manoj Kumar, NTPC
Shri Anupam Varma, Advocate, BRPL
Shri Rahul Kinra, Advocate, BRPL
Shri Aditya Ajay, Advocate, BRPL
Shri Gurmeet Singh, BRPL
Ms. Megha Bajpeyi, BRPL
Shri Aashish. A. Bernard, Advocate, MPPMCL
Shri Paramhans Sahani, Advocate, MPPMCL
Shri Anurag Naik, MPPMCL
Shri S. Vallinayagam, Advocate, TANGEDCO
Ms. B. Rajeshwari, TANGEDCO
Ms. R. Ramalakshmi, TANGEDCO
Ms. R. Alamelu, TANGEDCO
Shri P.V. Dinesh, Advocate, KSEB
Shri Shashwat Kumar, Advocate, BSPHCL
Shri Rahul Chouhan, Advocate, BSPHCL
Shri R.K. Mehta, Advocate, GRIDCO
Ms. Himanshi Andley, Advocate, GRIDCO
Shri Durga M. Sahoo, GRIDCO



Shri Mahfooz Alam, GRIDCO
Shri Arunav Patnaik, Advocate, Karnataka Discoms
Ms. Bhabna Das, Advocate, Karnataka Discoms
Shri Anup Jain, Advocate, MSEDCL
Shri Akshay Goel, Advocate, MSEDCL
Shri D.H. Agarwal, MSEDCL

Record of Proceedings

Case was called out for virtual hearing.

2. Due to paucity of time, the petition could not be taken up for hearing. Accordingly, the Commission adjourned the matter.

3. Matter remains part-heard. The Petition shall be listed for hearing in due course for which separate notice will be issued to the parties.

By order of the Commission

Sd/-
(B. Sreekumar)
Joint Chief (Law)

